

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1213
ANSWERED ON:01.12.2014
VIOLATIONS OF LABOUR LAWS
Birla Shri Om;Girri Shri Maheish;Patle Smt. Kamla Devi

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of the targets and aims of the Contract Labour (Regulation and Abolition) Act, 1970;
- (b) whether there is constant increase in the violation of contract labour laws in various export units, power plants and hotels in various parts of the country including Delhi;
- (c) if so, the details of complaints received regarding violations of labour laws particularly with regard to deprivation of minimum wages, bonus, ESI, EPF and other benefits during each of the last three years and the current year;
- (d) the details and number of convictions and the number of cases still pending in the court under the said Act at present; and
- (e) the remedial measures taken by the Government in this regard?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

- (a): The Contract Labour (Regulation & Abolition) Act, 1970 has been enacted to regulate the employment of contract labour and to bring them at par with directly employed labour with regard to the working conditions and other benefits and also to provide for abolition of contract labour in certain circumstances. The aim as reflected in the Main Act is "An Act to regulate the employment of contract labour in certain establishments and to provide for its abolition in certain circumstances and for matters connected therewith".
- (b): Violations have been reduced to some extent by way of regular inspections and prosecutions filed against Contractor/Principal Employer (Annexure A enclosed).
- (c) to (e): The details of inspection/prosecution with regard to Minimum Wages and other enactments are placed as Annexure A.